

dear sir,

unsolicited call must be regarded as violation of human right of privacy if recepient is registered in the dnd list

dnd list has to be maintained by single authority like TRY as it is impossible for the mobile owner to inform thier status to everincreasing no. of telemarketing companies

onus of finding the status of number that the telmarketing company is calling should be totally on the company.

by company i mean not only mobile service providers but all others that promote their product on mobile like banks offering loans etc.

penalty should be fine payable to the customer (harrassed party ) and TRY both (as expenses towards maintenance of dnd list)

customers can pay registration charges to TRY for listing in the dnd list.

fine must be severe.

SIR, EXTRA PENALTY SHOULD BE CHARGED for calling doctors. many of us have faced distress of marketing calls while reviving a dying patient or performing operations. marketing personnels have posed as serious patients till dr. asked assistant to hold the mobile to ear while giving cardiac massage to patient only in hope to save or help another serious patient.

sir, after tiring work when one wants to rest or responds to natures call, we are not spared

penalty of occasional rude response is to face more call successively from their colleagues.

i may not mind marketing sms if it is matter of livelyhood of large no. of telemarketing youngsters

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